

CENTRAL ADMINISTRATIVE TRIBUNAL

JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No.62/4644/2020

This the **05th** day of August, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Salfia Jan **Applicant**
(Advocate:- Mr. M.R. Thakur - absent)

Versus

State of Jammu & Kashmir through Commissioner / Secretary, Department of Law, Justice & Parliamentary Affairs, Jammu /Srinagar and another. **Respondents**

(Advocate: Mr. Amit Gupta, AAG)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference.

2. Mr. Amit Gupta, AAG, learned counsel appearing on behalf of the respondents has made a statement at the bar that the request of the applicant for voluntary retirement has been accepted and the TA has now become infructuous.

3. In view of the statement made by the learned counsel for the respondents, this T.A. is dismissed as having become infructuous.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Anand...